

Sree Chitra Tirunal Institute for Medical Science and Technology, Trivandrum Act, 1980 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, subject to the other provisions of the said Act."

MR. DEPUTY SPEAKER: The question

"That is pursuance of Section 5 (i) read with Section 6(2) of the Sree Chitra Tirunal Institute for Medical Science and Technology, Trivandrum Act, 1980, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, subject to the other provisions of the said Act."

*The motion was adopted*

**(ii) Public Accounts Committee**

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term of the Committee *vice* Shrimati Krishna Sahi ceased to be a member of the Committee on her appointment as a Minister,"

MR. DEPUTY SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term of the Committee *vice* Shrimati Krishna Sahi ceased to be a member of the Committee on her appointment as a Minister."

*The motion was adopted*

13.31 1/2 hrs

**THE BUSINESS ADVISORY COMMITTEE**

**Sixteenth Report**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): I beg to move:

"That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on the 14th July, 1992."

MR. DEPUTY SPEAKER: The question is:

"That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on the 14th July, 1992."

*The motion was adopted.*

MR. DEPUTY SPEAKER: The House now shall take up matters under Rule 377 Prithviraj D. Chavan.

**MATTER UNDER THE RULE 377**

- (I) **Need to Introduction a New Express Train Between Bombay and Kolhapur, Western Maharashtra.**

13.32 hrs.

[English]

SHRI PRITHVIRAJ DCHAVAN (Karad): Presently trains which run between Bombay and Kolhapur are not able to handle the passenger traffic from the economically advanced sugar belt of western Maharashtra, consisting the districts of Kolhapur, Satara, Sangli, Pune and Ratnagiri. Also the present timings are highly unsuited as they are linked with the north-bound trains from Karnataka region. This section earns very high revenue for the South-Central Railway. The people of the area including businessmen, students and also the elected representatives of the area have been demanding introduction of a new super fast train exclusively for this area unconnected with Karnataka trains. The new train should have convenient timings so as to reach Bombay V.T. before 7.00 A.M. so that people having work in State Secretariat can return home the same day. I request the Railway Minister to start this train urgently which may be called "Krishna Express."

- (II) **Need for early Commissioning of Rani Gunta Power Project, Andhra Pradesh.**

SHRIM.G. REDDY (Chittoor): The daily power requirement of Andhra Pradesh is around 62 million unit per day. But the generating capacity as on date is only 48 million units. There is a shortfall of 14 million units per day. To bridge this power shortage gap State Government has proposed setting up quite a few thermal, gas-based hydel and diesel based generating stations.

With specific reference to Rani Gunta Project in Andhra Pradesh with an estimate outlay of four hundred crores, I urge upon the Central Government to clear this project, since Rayalseema areas is one of the most backward economically, industrially and agriculturally. Chittoor District which is at the tail end of the transmission, faces problems of low voltage and frequent power failures resulting in short circuits in motor coils and transformers, leading to unbearable repeated losses to the farming community and also to Andhra Pradesh State Electricity Boards.

Chittoor District tops the State in respect of the number of irrigation pump-sets. Unless the above mentioned diesel based power station is commissioned, the untold miseries of the electricity consumers of Chittoor District cannot be mitigated.

- (III) **Need to provide Central Assistance to Government of Uttar Pradesh for Replacement of Transmission Lines in Sitapur District, Uttar Pradesh**

[Translation]

SHRI JANARDAN MISHRA (Sitapur): Mr. Deputy Speaker, Sir, I want to draw the attention of the House to an urgent matter of public importance under rule 377.

Though publicity is being given that the work of rural electrification in the country is a tremendous success, yet the factual position is that, if a tubewell in a village is electrified, it is presumed that the entire village has been electrified. Thus the people of the village are not at all benefited. Similarly, according to the official statistics in Sitapur district of Eastern Uttar Pradesh 49.4 per cent, electrification has been done, but actually only 22.2 per cent rural electrification has been done there. The main hindrance in the electrification of this district is 66,000 K.V. transmission lines. Electricity is supplied to the entire State through the 33,000 K.V. lines, but her it is being supplied through this